

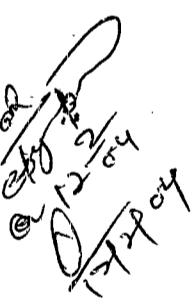
O.A- 37/2004.

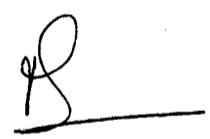
11.2.2004. HON'BLE SMT. MEERA CHHIBBER MEMBER(J)  
HON'BLE SHRI S.P. ARYA MEMBER(A)

For applicant Shri N.K. Agarwal. For respondent No. 1 Shri Deepak Shukla for Shri Prasant Kumar. For respondent No. 2 Shri A.K. Chaturvedi.

Heard. Issue notice to respondent No. 3 who may file their reply within two weeks. R.A. thereto be filed within one week thereafter. Counsel for the applicant has prayed for interim order. However, we feel that before passing the order, it would be necessary to hear the U.O.I. Accordingly, counsel for U.O.I. has given one week's time to file reply as to why interim order prayed for may not be granted to him in special circumstances when applicant is admittedly suffering from serious disease and state of U.P. as well as West Bengal both are agreed for extending his deputation ~~of~~ period <sup>upto</sup> of 6th August 2004. List the case for consideration on the question of interim order on 17.2.2004.

At this stage, counsel for the applicant states on the instruction from applicant, that he does not want to pursue this case and would like to withdraw the Original Application. In view of the statement made by the applicant who is present in the court, the O.A. is dismissed as withdrawn.

  
M(A)

  
M(J)